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**IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI**

**COURT-III**

**IB-1185(ND)/2019**

**IN THE MATTER OF:**

**M/s Oswal Minerals Ltd.**

**.....PETITIONER**

**vs**

**M/s Satellite Cables Pvt. Ltd.**

**... RESPONDENT**

**SECTION**

**Under Section 9 IBC, 2016**

**Order delivered on 24.07.2019**

**Coram:**

**R.VARADHARAJAN,  
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Gulshan Kumar, Adv.

For the Corporate Debtor :

**ORDER**

Learned counsel for the petitioner is present. Pursuant to the directions dated 15.05.2019 learned counsel for the petitioner represents that an affidavit of service has been filed on 12.06.2019. Perusal of the tracking report shows that notice as directed to be sent by the above said order dated 15.05.2019 as well as in relation to the advance copy sent as well as subsequent notice has been duly delivered to the corporate debtor. Even though the order dated 07.06.2019 reflects the name of one Mr. Rajat, Advocate of the corporate debtor, however, none is present today when the matter was called. Last and final opportunity is given to the corporate debtor to put in its appearance and reply to the petition. For which purpose 10 days time is granted. Post the matter on 27.08.2019.

  
**.... VARADHARAJAN)  
MEMBER (JUDICIAL)**